

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(2)

O.A.NO.1041/92

Shri V.A.George,  
Bombay

..applicant

V/s

Western Railway,  
Bombay.

CORAM : HON'BLE MEMBER USHA SAVARA, MEMBER (A)

Appearance :

Applicant in person.

ORAL JUDGEMENT

30.10.1992

(PER : USHA SAVARA, M/A)

This application is filed by the applicant who retired from Tata Institute of Fundamental Research, Bombay with effect from 30.4.1991. He has prayed that he is eligible for enhanced pension taking into consideration the period of his service rendered on the Western Railway from 1.7.1955 to 5.10.1963. The Tata Institute of Fundamental Research is an Autonomous Body, and has not yet been notified by the government. In the circumstances, we have no jurisdiction to deal with this matter and hence this Original application is dismissed for want of jurisdiction. There will be no order as to costs.

*U. Savara*

(USHA SAVARA)  
M/A

srl